(To be published in Delhi Gazette Part IV Extra- ordinary) GOVERNMENT, OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS) 8TH LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI — 110002.

No.F. 6/10/2011-Judl./56/-564

Dated the 16th May, 2011

NOTIFICATION

No. F. 6/10/2011-Judl./ - In exercise of the powers conferred by sub section (1) and (2) of section 3 of the Family Courts Act, 1984, and all other powers enabling him in this regard, the Lt. Governor of the NCT of Delhi, with the concurrence of the High Court of Delhi, notifies the establishment of two Family Courts at District Courts Saket having jurisdiction over South Civil District (South and South-East Police Districts) of Delhi.

By order and in the name of the Lt. Governor of National Capital Territory of Delhi

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(TARUN SAHRAWAT)
Addl. Secretary (Law, Justice & LA)
Dated the 6 May, 2011

No.F.6/10/2011-Judl./581-584

Copy forwarded for information and necessary action to:-

- The Special Secretary (GAD/Coord.), Govt. of NCT of Delhi, Delhi
 Secretariat, New Delhi for publication in the Delhi Gazette (ExtraOrdinary Part-IV), in duplicate together with its Hindi version with the
 request that five copies of the Gazette, as soon as published, may
 please be sent to this department for official use.
- 2. The Registrar General, High Court of Delhi, New Delhi.
- 3. The District Judge-I & Sessions Judge, Tis Hazari Courts, Delhi.
- 4. The Principal Judge, Family Courts, Dwarka, New Delhi
- 5. Guard file.

-Sd

(TARUN SAHRAWAT)
Addl. Secretary (Law, Justice & LA)